GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:18 ANSWERED ON:23.02.2010 PLYING OF TAXIES Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has granted permission for the plying of taxi between the NCT of Delhi and the NCR area, including Ghaziabad, Noida, Gurgaon and Faridabad;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the steps taken by the Government for free movement of taxies in the NCR area?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): The Governments of Delhi, Haryana, Rajasthan and Uttar Pradesh have entered into an Reciprocal Common Transport Agreement in December, 2008 for unrestricted movement of Contract Carriage vehicles in National Capital Region under Section 88 of the Motor Vehicles Act, 1988. This agreement has facilitated the State Transport Authority of each State to grant and countersign permits for CNG propelled Contract Carriage vehicles for NCR region.

(c): Does not arise in view of (a) and (b) above.

(d): The Government of NCT of Delhi have allowed the movement of vehicles (radio taxies & local taxies) in the NCR area, subject to obtaining of permission for countersigning the permits by the respective states as per the Reciprocal Common Transport Agreement among the Governments of Delhi, Haryana, Rajasthan and Uttar Pradesh.